

HIGH COURT OF JAMMU AND KASHMIR

For information and convenience of general public, below are the particulars of its Authorities/ functionaries to deal with Right to Information Act matters pertaining to J&K High Court & Subordinate Courts: -

HIGH COURT

Appellate Authority: -

Shri Sanjay Dhar

REGISTRAR GENERAL High Court of J&K

Ex-Officio- Appellate Authority

Office Tel. Ph. Nos. Jammu: 0191-2536208 (Fax No. 0191-2534296)

Srinagar: 0194-2506619 (Fax No. 0194-2506621)

P.I.O. (Main Wing)

Mr. Mohammad Yasin Beigh, High Court of J&K :-

Joint Registrar (Adm.) P.I.O. Main Wing,

Office Tel. Ph. 0194-2506616 Email:-

A.P.I.O. (Jammu Wing), High Court of J&K

Mr. Satish Parihar, :-

Deputy Registrar (Accounts) , P.I.O. Jammu Wing.

Office Tel. Ph. 0191-2533233 Email:-

P.I.O. (Srinagar Wing) , High Court of J&K

Mohammad Latif Beigh,

Joint Registrar (Adm.)

P.I.O. Srinagar Wing,

Mobile :-

Email :-

SUBORDINATE COURTS

1. Registrar General, J&K, High Court is Appellate Authority.

2. All Principal District & Session Judges of respective Districts are Public Information Officers of their respective Districts.

Right to Information Act, 2009

This registry, for the present is following the provisions of the J&K Right to Information Act, 2009.

Fee under the Right to Information Act, 2009.

For the present, the fee structure shall be as per Rules 3, 4 and 5 of the J&K, State Right to Information Rules, 2012 Therefore, the Application fee shall be Rs. 10/- only either in cash against proper receipt or by way of Indian Postal Order or bankers Cheque or Demand Draft drawn in favour of Registrar General,

Note:

1. Fee in the shape of Court Fee/ Non-judicial Stamps or Adhesive Stamps is not acceptable as the same is not valid mode as per Rules.
2. For any Suggestion regarding R.T.I matters, Registrar General, can be contacted telephonically/Fax or personally during office hours.

FORM D
Rejection Order
[Rule 4(ii)]

No.

Date

To.

Sir/Madam,

Please refer to your application I.D. No. Dated
..... addressed to the undersigned regarding supply of information on
.....

2. The information asked for cannot be supplied due to following reasons:-

- (i)
- (ii)

3. As per Section 16 of the Right to Information Act, 2009, you may file an appeal to the Appellate Authority within thirty days of the issue of this order.

Yours faithfully.

Authorized person :
E-mail address :
Web-site :
Telephone No.



FORM E
Form of Supply of information to the applicant
[Rule 4(iii)]

No.
Date

To.

Sir/Madam,

Please refer to your application I.D. No. dated addressed to the undersigned regarding supply of information on

2. The information asked for is enclosed for reference. The following partly information is being enclosed: -

- (i)
- (ii)

The remaining information about the other aspects cannot be supplied due to the following reasons:-

- (i)
- (ii)
- (iii)

3. The requested information does not fall within the jurisdiction of this authorized person.

4. As per Section 16 of the Right to Information Act, 2009, you may file an appeal to the Appellate Authority within thirty days of the issue of this order.*

Yours faithfully,

Authorized person :
E-mail address :
Web-site :
Telephone No.

FORM F
Appeal under Section 16 of the Right to Information Act, 2009
[Rule 7]

I.D. No.
Dated
(For official use)

To, -

Appellate Authority
Address:

1. Name of the Applicant
2. Address
3. Particulars of the authorized person
 - (a) Name
 - (b) Address
4. Date of submission of application in Form A
5. Date on which 30 days from submission of Form A is over
6. Reasons for appeal
 - (a) No response received in Form B, or C within thirty days of submission of Form-A.
 - (b) Aggrieved by the response received with prescribed period (copy of the reply receipt be attached.)
 - (c) Grounds for appeal
7. Last date for filling the appeal [Sec Rule 7(i)]
8. Particulars of information-
 - (i) Information requested
 - (ii) Subject
 - (iii) Period
9. A fee of Rs. 50/- for appeal has been deposited with the authority vide Receipt No.
dated

Place
Date

Signature of Appellant, E-mail
Address, if any Telephone No.
(Office)
(Residence)
Acknowledgment

I.D. No. dated

Received an Appeal application from Shri/Ms.

Resident of _____ under section 16 of the Right to Information Act, 2009.

Signature of Receipt Clerk,
Appellate Authority
Telephone No.
E-mail Address Web-site

